

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF DRINKING WATER & SANITATION

**LOK SABHA**  
**STARRED QUESTION NO. 293**  
ANSWERED ON 20/03/2025

**MODIFICATION IN CENTRAL SHARE FOR STATES UNDER JJM**

\*293. SHRI RAO RAJENDRA SINGH:

Will the Minister of JAL SHAKTI be pleased to state:

(a) whether the Government intends to provide Central Assistance to the States in the ratio of 90:10 instead of 50:50 ratio, especially for the desert areas by revisiting the current guidelines under the Jal Jeevan Mission (JJM);

(b) if so, the details thereof along with the time by which it is likely to be done; and

(c) if not, the reasons therefor?

**ANSWER**

MINISTER OF JAL SHAKTI  
(SHRI C R PATIL)

(a) to (c) A statement is laid on the table of the House.

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**Statement referred to in reply of Lok Sabha Starred Question No. 293 answered on 20.03.2025**

(a) to (c) Since August 2019, Government of India, in partnership with States, is implementing Jal Jeevan Mission (JJM) to make provision of potable water to every rural household through tap water connection.

Under JJM, at present, the fund sharing pattern between Centre and States/ UTs (Central share: State share) is 100:0 for Union Territories without legislature, 90:10 for North-Eastern & Himalayan States and UTs with legislature, and 50:50 for rest of the States. Further, under Support and Water Quality Monitoring System (WQMS) activities, the funding pattern is 100:0 for Union Territories, 90:10 for Himalayan, North-Eastern States & UTs with legislature and 60:40 for other States.

Moreover, 30% weightage is also assigned for difficult terrains which *inter alia* include areas under Desert Development Programme (DDP) and Drought Prone Area Programme (DPAP) and 10% weightage is assigned for population residing in SC/ ST dominated areas, while allocating the funds under JJM, to prioritize the coverage in these areas.

In addition, provisions for taking up augmentation and strengthening of local drinking water sources in convergence with other schemes at village level viz. MGNREGS, 15th Finance Commission tied grants to Rural Local Bodies (RLBs), Integrated Watershed Management Programme (IWMP), State schemes, District Mineral Development Fund, CSR funds, community contribution, etc. have also been envisaged under the JJM.

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